

**IN THE INCOME TAX APPELLATE TRIBUNAL DELHI  
DELHI BENCH 'H' NEW DELHI**

**BEFORE SHRI RAMIT KOCHAR, ACCOUNTANT MEMBER  
AND  
SHRI YOGESH KUMAR U.S., JUDICIAL MEMBER**

**ITA No. 2277/DEL/2022 (A.Y. 2016-17)**

Vedanta Ltd. (Successor to Cairn India Ltd) DLF Atria Building, Core-6, 3 <sup>rd</sup> Floor Scope Complex, 7, Lodhi Road New Delhi <b>PAN: AACVCS7101B</b>	Vs.	ACIT Circle 25(1) CIT Range 26, C. R. Building, New Delhi
<b>Appellant</b>		<b>Respondent</b>
Assessee by	Sh. Jaskaran Singh, Adv	
Revenue by	Sh. S. K. Jadhav, CIT-DR	
Date of Hearing	22/04/2025	
Date of Pronouncement	22/04/2025	

**ORDER**

**PER YOGESH KUMAR, U.S. JM:**

The present appeal is filed by the Assessee against the order of the Assistant Commissioner of Income Tax, ('Ld. ACIT' for short) Circle 25 (1), Delhi, dated 31/07/2022 for the Assessment Year 2016-17.

2. The Ld. AR submitted that Assessee seeking to withdraw the present appeal on the ground that Assessee has opted to avail benefits of 'Direct Tax Vivad se Vishwas Scheme, 2024' ('DTVSVS') and also produced the Form No. 1 issued under the scheme.

3. The Id. DR submitted no objection to withdraw the Appeal.

4. Recoding the submission made by the Assessee, we dismiss the Appeal of the Assessee with a liberty to get the Appeal restored in case of application under 'DTVSVS'-2024 fails for any reason.

5. In the result, appeal is filed by the Assessee is dismissed as withdrawn.

**Order pronounced in the open court on 22<sup>nd</sup> April, 2025**

Sd/-

**(RAMIT KOCHAR)**  
**ACCOUNTANT MEMBER**

Date:- 22.04.2025

R.N, Sr.P.S\*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

**(YOGESH KUMAR U.S.)**  
**JUDICIAL MEMBER**

ASSISTANT REGISTRAR  
ITAT, NEW DELHI